hITEM NO.2 COURT NO.9 SECTION IVA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Civil) No(s).26197-26200/2008

(From the judgement and order dated 18/01/2008 in WP No. 310/1999 & WP No. 1873/2003 & WP No. 1878/2003 & WP No. 2101/2003 of The HIGH COURT OF M.P AT GWALIOR)

RAKESH SHARMA & ORS. Petitioner(s)
VERSUS
STATE OF M.P. & ORS. Respondent(s)

(With appln. for c/delay in filing substitution appln., substitution of deceased petitioner and permission to implead the name of applicant and with prayer for interim relief and office report )
(For final disposal)

Date: 17/08/2011 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE DR. JUSTICE B.S. CHAUHAN

For Petitioner(s) Mr.Sunil Gupta, Sr.Adv.
Ms. Nisha Baghchi, Adv.
Mr. Anupam Srivastava, Adv.
Mr. Vikas Mehta,Adv.

For Respondent(s) Mr. Vikas Upadhyay, Adv.
Mr. B.S. Banthia,Adv.

Dr. Rajiv Dhawan, Sr.Adv.
Mr. P.D. Bidua, Adv.
Mr. Ram Ekbal Roy, Adv.
Mr. Harshvardhan Jha, Adv.
Mr. M.P. Jha ,Adv

UPON hearing counsel the Court made the following

O R D E R

List tomorrow subject to overnight part heard.

The petitioners are permitted to carry out necessary corrections in applications for substitution of legal representatives of deceased common petitioners and to file application for condonation of delay in filing applications for

...2/-

:2:

substitution.

Parties are permitted to file synopsis.

[ Usha Bhardwaj ]
Court Master

[ Savita Sainani ]
Court Master